

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 125 of 2025 (SZ)

In the matter of:

Ramaniyam Towers Residents Association,
Chennai.

... Applicant(s)

Versus

The State of Tamil Nadu,
Represented by its Secretary,
Water Resources Department,
Chennai and Ors.

...Respondent(s)

**STATUS REPORT FILED BY THE 1ST RESPONDENT-
THE WATER RESOUCRE DEPARTMENT , TIRUVALLUR**

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:30.07.2025

NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Original Application No.125 of 2025 (SZ)**

Ramaniyam Towers Residents Association,
Represented by Mr.KannanSubbiah,
Son of B.Subbiah,
Aged about 60 Years,
Authorized Representative,
Registration No: 353 of 2002,
No.12, Greenways Road, R.A.Puram,
Chennai 600 028.

.... Petitioner

-Versus-

1. The State of Tamil Nadu,
Represented by its Secretary,
Water Resources Department,
Fort St. George, Chennai-600 009.

2. The Divisional Engineer,
CMDP Division - III,
Highways Department,
Government of Tamil Nadu,
76/2, Sardar Patel Road, Guindy,
Chennai-600 0025

... Respondents


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

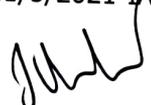
STATUS REPORT FILED BY THE FIRST RESPONDENT

I,K.Selvakumar, Son of Kaliyaperumal, aged about 55 years, officiating as Executive Engineer, Public Works Department, Basin Division, Water Resources Department (WRD), Tiruvallur, do solemnly affirm and sincerely state as follows:

1. I state that, I am the Executive Engineer, Water Resources Department, Kosasthalayar Basin Division, Thiruvallur, 1st Respondent herein and as such I am acquainted with the facts of the case from records.
2. I respectfully submit that the present status report is being filed in compliance of the order dated 15.04.2025 passed by this Hon'ble Court in W.P.No.13205 of 2025 and based on the inspection of the site by Superintending Engineer, Water Resources Department, Palar Basin Circle along with the Chief Engineer, Water Resources Department, Chennai Region, jurisdictional Assistant Executive Engineer and Assistant Engineer on 23.04.2025.
3. I respectfully submit that Public Works Department was bifurcated into Water Resources Department and Public Works Department in June, 2021 and since then the Water Resources Department is responsible for the management and conservation of water bodies in the state of Tamil Nadu. The proposal for widening and desilting the Adyar River from mouth to downstream of Thiru Vi Ka Bridge, for the Chainage 0 m to 1963 m (42,600m to 40,637m) in Chennai was submitted by the Executive Engineer, Kosasthalaiyar Basin Division, Public Works Department on 19.02.2021 and CRZ clearance was granted vide IA/TN/CRZ/ 199027/2021, F.NO.11/5/2021-IAIII, dated

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**Executive Engineer, P.W.D.,
 Kosasthalaiyar Basin Division, W.R.D.,
 Thiruvallur.**

11-01-2023 by the Ministry of Environment, Forest and Climate Change, New Delhi. Based on the above clearance given the desilted silt of 52592 m³ was used for bund strengthening along the river stretch. In the above said project, the bund mentioned by the Petitioner, was strengthened.

4. I respectfully submit that the Bunds play a crucial role in protecting riverbanks from erosion by effectively managing the flow of water and sediment and bunds can significantly reduce erosion rates and prevent the loss of valuable land. The averment of the Petitioner that the bund formation is the encroachment made by the 1st Respondent is highly objectionable and imaginary. Also, it is evident that the averments of the Petitioner are entirely vague and baseless since the ulterior motive of the Petitioner is filing the above Writ Petition is to stop the road project and the Petitioner is advertently trying to misinterpret the bund strengthening work carried out by Water Resources Department with the Road link project of the Highways Department.
5. I respectfully submit that during the execution of the said desilting project, all the conditions imposed in the CRZ clearance were duly followed and the project was completed on 27.02.2024. However, the Petitioner has approached the National Green Tribunal to challenge the permission obtained by the 2nd respondent in Tamil Nadu Coastal Zone Management Authority wherein the 1st respondent herein is not a party in the OA. No. 55 of 2025. It is pertinent to state that no materials were dumped inside the water spread area either by the 1st Respondent or by the 2nd Respondent herein and the averments stated by the Petitioner in this regard is entirely vague and baseless and lacks material evidence.

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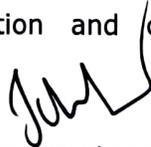


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

6. I respectfully submit that the Highways Department has obtained technical report along with No objection certificate based on the recommendations of the Chief Engineer, Chennai Region vide Letter No. DB / T(5) / F - 008544 & 000921 Adayar River Greenways Road / 2020 dated 27.02.2020, for the project of Formation of new link road connecting Green ways road (DGS Dinakaran Salai) with Durgabhai Deshmukh road through Tamil Nadu Music College road. In the above said letter, it has been clearly mentioned about the presence of Bund in Adayar River in subject area. Subsequently, the lease rent for proposed utilization of the River Bund area by High Ways Department had been exempted with No objection certificate vide G.O.(Ms) No. 79 Public Works (K2) Department dated 26.02.2021, with terms and conditions which interalia include obtaining necessary clearances from agencies concerned.
7. I respectfully submit that the ecological restoration works for Cooum and Adyar rivers are being taken up by the Government under the aegis of the Chennai Rivers Restoration Trust (CRRT). The subject desilting project was done through the CRRT project schemes. Consequently, it is pertinent to point out that the Mangroves were planted in the whale island and Battle of Adayar island under CRRT schemes and the Mangroves were not planted in the bund of Adayar River as alleged by this Petitioner.
8. I respectfully submit that Water Resources Department is a line department in CRRT Scheme. Before commencing the desilting project in the subject area, there was no proper Bund structure. The existing bund was in dilapidated condition and covered with

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Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

vegetation's like grass, juliflora etc., No mangroves were present at the time of executing the desilting project and the same has been clearly mentioned in the proposal submitted by the Water Resources Department for the CRZ clearance. The Petitioner has admittedly stated in the affidavit that water spread area was visible up to the compound wall of the MGR Janaki College itself indicates that the older Bund portions were damaged and in dilapidated condition and the Google earth imageries itself shows that Bund Portion has been strengthened through the desilting project.

9. I respectfully submit that it is necessary point to out that the Bund has been formed only in the outer periphery region of the river as mentioned by the Petitioner in the affidavit. It is evident in the photographs submitted by the Petitioner which clearly indicates the boundary of the river and formation of the Bund which is formed adjacent side to the MGR Janaki college compound wall comprised in the northern boundary of the river. The Respondent once again reiterates that the desilting project has only strengthened the Bund Portion. In this regard, there is no such encroachment or whatsoever on the part of the 1st and 2nd Respondent herein and the averments levelled by the Petitioner is trying to mislead this Ho'ble Court. Furthermore, the Water Resources Department has diligently carried out the desilting project by obtaining necessary approvals and statutory permissions from the authorities concerned in accordance with law and there is no such illegality or violations committed by the Water Resource Department in this project.

10.I respectfully submit that as per the CRZ clearance granted by the Ministry of Environment, Forest and Climate Change, New Delhi on 11.01.2023, the Adayar River was desilted through the CRRT project

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Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

schemes and the bund of the Adayar River has been strengthened by using only the desilted silt, and there is no such encroachment in the water spread area of Adayar River as alleged by the petitioner, which is entirely baseless.

For the reasons stated above, it is humbly prayed that this Hon'ble Court may be pleased to accept this Status Report and pass orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.



Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

Solemnly affirmed and Signed by
him in my Presence at Chennai On
this^{25TH} day of July, 2025

BEFORE ME

Page No :

No Of Corrn :

F.No.11-5/2021-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III (CRZ) Section

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi – 110003
Dated: 11th January, 2023

To

The Executive engineer
Public Works Department
Government of Tamil Nadu
Kosasthalayar Divison
Thiruvallur, Tamil Nadu – 602001

Email: pwdadyar2020@gmail.com

Subject: Widening and desilting the Adyar River from mouth to d/s of Thiru Vi Ka Bridge, Chainageom to 1963m (42,600m to 40,637m) in Thiruvallur, Chennai, Tamil Nadu by The Public Works Department, Government of Tamil Nadu - CRZ Clearance - regarding.

Sir,

This has reference to your proposal No. IATN/CRZ/199027/2021 dated 19th February, 2021 on the above mentioned project proposal for CRZ Clearance, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for CRZ Clearance to the project for Widening and desilting the Adyar River from mouth to d/s of Thiru Vi Ka Bridge, Chainageom to 1963m (42,600m to 40,637m) in Thiruvallur, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building/Construction and Miscellaneous projects, in its meetings held on 5th March, 2021, 8th December 2021 and 29th November, 2022. The project proponent and their consultant made detailed presentation and informed as under:

- (i) Adyar River starts from Adanur lake in Manimangalam village, Sriperumbudur Taluk at about 15 kilometers (9 m) from west of Tambaram near Chennai, flows through Kancheepuram, Tiruvallur and Chennai District for about 42.5 kilometers (26.4 mi) before joining the Bay of Bengal in Adyar, Chennai.
- (ii) The total area is 231.07 acres. Desilting will be carried over on 176.35 acres in Adyar River. The island in the river covering an area of 54.72 acres is exempted from desilting.
- (iii) The project site falls in CRZ-IA (50m Buffer from Mangroves) (27077.92 sq.m.), CRZ-IB (2054.87 sq.m) and CRZ-IVB (684542.98 sq.m) area, as per the approved CZMP of Tamil Nadu. Total desalting area is 713675.77 sq.m.
- (iv) Project activity is a permissible activity as per CRZ notification, 2011, *vide* Para 3 (iv) (c), however, project requires CRZ clearance as per CRZ Notification 2011.

Jey

- (v) The proposed desilting activity project will be carried out in Adyar estuary water body and will not be executed in the mangroves area.
- (vi) The CRZ map of 1:4000 has been prepared by Indian Institute of Remote Sensing, Anna University, Chennai.
- (vii) Desilted material will be sent to corporation of Chennai approved dumping yards namely Kodungaiyur and OSR areas of GCC.
- (viii) The need of the project is to improve the water carrying and holding capacity of the Adyar River.
- (ix) Widening will be carried out using earth moving machineries for excavating the earth and will be conveyed by means of tippers for forming embankment wherever required for both sides of river for entire reach.
- (x) The desilted material will be stored inside the river banks for a short period, without disturbing the mangroves.
- (xi) A temporary road will be formed and will be used for transporting the desilted material from Adyar River.
- (xii) The desilting of the river bed will remove silt and sand from the mouth to Thiru.Vi. Ka Bridge a total of 486100 m³ of silt that will be diverted to the Corporation dumpsites.
- (xiii) Permission letter for disposing the desilted materials (1,90,458 m³) from Adyar River in the vacant OSR lands of GCC is obtained from GCC vide Ir.No.P.D.C.NO. P2/1099/2020 and Ir.No.S.W.M.C.No. A8/1889/2020 for dumping of 2,43,050 m³ silt at Kodungaiyur Dumping ground.
- (xiv) The remaining silt of 52592 m³ will be used for bund strengthening along the river stretch.
- (xv) The proposed activities will restore the silted watercourse that would improve the channel flow capacity of the river. Overall, the desiltation of Adyar River would improve the water storage capacity, soil texture and water holding capacity which would mark a greater significance to the people of Chennai.
- (xvi) The employment potential of the project is 35 persons.
- (xvii) The total cost of the project is ₹21.63 crores.
- (xviii) Tamil Nadu Coastal Zone Management Authority (TNCZMA) has recommended the project vide its letter No.1216/EC.3/2021-1, dated 10/02/2021.

4. The EAC made detailed deliberated on the proposal. The proposal was earlier considered by the EAC in its meetings held on 5th March, 2021 and 8th December 2021. The Committee in its earlier meeting noted that Adyar estuary is highly polluted due to sewage and domestic effluents while the baseline report mentioned DO levels very high, which is not correct. Other parameters such as COD, Coliform, PAC, metals, etc. are also reported below the detectable level based on the data collected in January 2020. The authenticity of data has to be ascertained by an independent and nationally credible institute with compliance from TNPCB and submit. Further, the NIOT / NCCR study is also going on and it will take 6 months to be completed. The Committee also desired to seek a factual report from the Regional Office of the Ministry at Chennai regarding whether the PWD initiated any work of widening / desilting of the Adyar River mouth without requisite CRZ clearance. The project proponent has now submitted documents as desired by EAC and placed before the Committee.

The Committee noted that the TNCZMA recommended the project and intimated that the activity is a permissible activity vide Para 3 (iv) (c), however, project requires CRZ clearance as per CRZ Notification 2011. The Committee also noted that no work

done

initiated by PP as report forwarded by Regional Office of the Ministry at Chennai vide letter dated 07/04/2022. The Committee noted that the PP intimated that project will improve the water carrying and holding capacity of the Adyar River and enhancing the tidal exchange into the estuarine region where the Adyar River and Bay of Bengal Sea meets and to restore the marine habitat. The Committee also noted that the Adyar estuary is ecologically very important i.e physiochemical water quality parameters, heavy metals, sediment quality, benthic and Plankton assessment, Petroleum hydrocarbons, chlorophyll etc. and also noted / few recommendations suggested by NIOT in its report.

5. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the project proponent, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendations of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the project for **Widening and desilting the Adyar River from mouth to d/s of Thiru Vi Ka Bridge, Chainageom to 1963m (42,600m to 40,637m) in Thiruvallur, Chennai, Tamil Nadu by the Public Works Department, Government of Tamil Nadu**, under the provisions of the CRZ Notification, 2011 and amendments thereto, subject to the compliance of terms and conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i). All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii). The PP should undertake six month monitoring through National Centre for Coastal Research (NCCR) or any reputed institute on all physico-chemical water quality parameters, petroleum hydrocarbons, chlorophyll, heavy metals, sediment quality, benthic and plankton assessment 5 km inside the Adyar estuary and 5 km in coastal area with 2.5 km on either side of the river mouth.
- (iii). As recommended by NIOT in its report following should be complied and submit the plan along with year wise physical target and financial budget and same should be submitted to IRO:
 - 1) The sand removal from the beach should not be carried out during the active sea turtle nesting season (January to May).
 - 2) The dredged sand should not be used directly for beach nourishment and its suitability must be examined thoroughly. The sediment grain sizes of the dredging site and the turtle nesting beach must be studied in detailed by Zoological Survey of India in case if this sand is to be used for beach nourishment. ZSI will provide necessary recommendation in this matter.
 - 3) A comprehensive marine environmental monitoring should be undertaken through a nationally reputed institute having expertise in the subject to determine impact of the discharge against the baseline water and sediment quality parameters as stated in the EMP in the estuarine areas of the Adyar River confluence with the Bay of Bengal to upstream of about five kilometres. Remedial measures if required to be undertaken and provision for the costs for the same to be provided by the PP.
 - 4) Monitoring of shore erosion/accretion should be undertaken along the coastal stretch in open coastal waters over a distance covering 3 km on each side to the north of the confluence.
 - 5) PP will submit within six months to the regional office of Ministry the time bound implementation plan for waste water treatment including the state of art STPs to prevent discharge of polluted water in to the Adyar River. Water quality monitoring to be undertaken through two independent Governments recognized institutions of the water quality during the entire implementation

July

stage of this work. The reports of the same will be submitted to the Regional Office of Ministry on six monthly basis.

- (iv). Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (v). No groundwater shall be extracted within CRZ area to meet water requirements during the construction and / or operational phase of the project.
- (vi). All the conditions stipulated by the Tamil Nadu Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No.12/16/EC.3/2021-1, dated 10/02/2021 and commitments made by the PP before the CZMA and EAC shall be followed in letter and spirit.
- (vii). All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

PART B - GENERAL CONDITIONS:

- (i). Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (ii). 'Consent to Establish' and / or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and / or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (iii). Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of Competent Authority.
- (iv). All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central / State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea / coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and / or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
- (v). Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (vi). A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority / State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's office for 30 days.
- (vii). A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned Regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (viii). The Ministry of Environment, Forest & Climate Change or any other Competent Authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (ix). Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made

available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.

- (x). In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
 - (xi). The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, for non-compliance.
 - (xii). All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective Competent Authorities.
 - (xiii). The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <https://parivesh.nic.in/>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.
 - (xiv). A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
 - (xv). The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.
 - (xvi). The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the project proponent along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.
6. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
7. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the CRZ clearance, if implementation of any of the above conditions is not found satisfactory.
8. Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
9. Any appeal against this CRZ clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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10. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

11. This issues with approval of the Competent Authority.



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

Copy to:

1. The Principal Secretary, Department of Environment and Climate Change, Government of Tamil Nadu, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600015, Tamil Nadu.
2. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam Chennai – 600034, Tamil Nadu.
3. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015, Tamil Nadu.
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032
5. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu.
6. Guard File / Monitoring File / Website / Record File



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)



**GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT**

PROJECT COMPLETION REPORT

**Name Of Work: WIDENING AND DESILTING THE ADAYAR RIVER
FROM MOUTH TO D/S OF THIRU-VI-KA BRIDGE. CHAINAGE 0M TO
1963M (42600M TO 40637M) IN CHENNAI DISTRICT.**

**Estimate Amount Rs. 2163.00 Lakhs .
R.R No.49 CE/CR/ 2018-2019.**

PROJECT COMPLETION REPORT

State

Tamilnadu

Name of Work

WIDENING AND DESILTING THE ADAYAR RIVER
FROM MOUTH TO D/S OF THIRU-VI-KA BRIDGE.
CHAINAGE 0M TO 1963M (42600M TO 40637M)
IN CHENNAI DISTRICT.
Est Amt: 2163.00 Lakhs
R.R.No. 49CECR/2018-19

Location of the Project/
District/Block / Taluk)

Adayar River , Chennai District, Mylapore
Taluk

Implementing Agency

: PWD/WRD.,
Kosasthalaiyar Basin Division,
Thiruvallur.

Project Phase

:

Details of Administrative
Approval

: G.O (Ms).No.72 MAWS(MC1)Dept /dated
12.07.2017

1) Date of A/A

06.03.2019

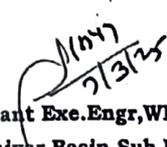
2) Amount of A/A

Rs. 2163.00 Lakhs

3) Year of Start of Project

2023


Assistant Engineer, WRD,
Adayar Irrigation Section,
St.thomas Mount, Chennai-16


Assistant Exe.Engr,WRD.,
Kosasthalaiyar Basin Sub Division,
Chepauk, Chennai- 5


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

PROJECT COMPLETION REPORT

Name of Work : WIDENING AND DESILTING THE ADAYAR RIVER FROM MOUTH TO D/S OF THIRU-VI-KA BRIDGE. CHAINAGE OM TO 1963M (42600M TO 40637M) IN CHENNAI DISTRICT.

Estimate Amount : Rs. 2163.00 Lakhs

Agreement No. : 52 PBC /2018-2019.

Value of Contract Awarded : Rs. 194,579,070

Value of Work Executed including Additional Quantities : Rs. 206,965,603

Date of Handing Over of Site : Rs. 01.02.2023

Date of Completion (As per Agreement) : 31.01.2023 (12 Months)

Actual Date Completion : 27.02.2024


Assistant Engineer, WRD,
Adayar Irrigation Section,
St. Thomas Mount, Chennai-16


Assistant Exec. Engr, WRD.,
Kosasthalaiyar Basin Sub Division,
Chepauk, Chennai- 5


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

12/3/25

PROJECT COMPLETION REPORT

Name of Work

WIDENING AND DESILTING THE ADAYAR RIVER
FROM MOUTH TO D/S OF THIRU-VI-KA BRIDGE.
CHAINAGE 0M TO 1963M (42600M TO 40637M) IN
CHENNAI DISTRICT.
Est Amt: 2163.00 Lakhs
R.R.No. 49CECR/2018-19

Value of Work Executed including Additional Quantities & price escalation	: Rs. 206965603.00
Labour Welfare Fund	: Rs. 2069656
Provision For Flood Monitoring Room	: Rs. 2465755
Advertisement Charges	: Rs. 120578
CRZ Clearance Site Visit	: Rs. 824348
CRZ Clearance	: Rs. 2460070
Labour Charges	Rs. 4761717
Total Expenditure	Rs. 219667727.00
As per estimate	: Rs. 216300000.00
Total Expenditure	: Rs. 219667727.00
Excess	: Rs. 3367727.00

S. T.
Assistant Engineer, WRD,
Adayar Irrigation Section,
St. Thomas Mount, Chennai-16

2/1/14
2/3/22
Assistant Exe. Engr, WRD.,
Kosasthalaiyar Basin Sub Division,
Chepauk, Chennai-5

2/2/25
Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

Kosasthaliyar Basin Division, WRD.,
Thiruvallur

Chennai

COMPLETION REPORT

Head of Account: S443-00-10S-AJ-003 class III Deposit - CRRT Works

Sl. No.	Name of Work	Estimate Amount	R.R.No.	Expenditure Incurred	Savings	Excess	Remarks
1.	WIDENING AND DESILTING THE ADAYAR RIVER FROM MOUTH TO D/S OF THIRU-VI KA BRIDGE. CHAINAGE 0M TO 1963M (42600M TO 40637M) IN CHENNAI DISTRICT.	2163.00 lakhs	R.R.No. 49CECR/2018-19	Rs. 219667727/-		Rs. 33.67.727 (Or) (+) 1.557%	----

- 1) Certified that the work has been completed in all respect.
- 2) Certified that the final bill paid vide G.B.V.No. 1801002124 100026 / 28.10.2024
- 3) Certified that there is no due from the Contractor
- 4) Certified that there are no materials outstanding in 7F Accounts.

PCR Recorded for M. 219667727 / -
With Excess for M. 3367727 / -
(or) (+) 1.56%.

(Signature)

Assistant Engineer, WRD.,
Adayar Irrigation Section,
St. Thomass Mount, Chennai-16

Assistant Executive Engineer, PWD., WRD.,
Kosasthaliyar Basin Sub Division,
Chepauk, Chennai-5

Executive Engineer, PWD.,
Kosasthaliyar Basin Division, WRD.,
Thiruvallur.

**ABSTRACT**

Water Resources Department - No Objection Certificate to the Highways Department for Formation of a new link road connecting the Greenways Road (DGS Dinakaran Salai) with Durgabhai Deshmukh Road through the Tamil Nadu Music College Road, which runs through the canal bund of the Adyar River with lease rent exemption -Orders issued

Public Works(K2) Department

G.O (Ms) No.79

Dated 26.02.2021

சார்வரி, மாசி 14

திருவள்ளூர் ஆண்டு 2052

Read again :

1. From the Chief Engineer, Highways, Metro, Guindy, Chennai-25, Letter Nos. 3112 / 2017 / AE-IV, dated 26.12.2017 and 23.09.2019
2. G.O (Ms) No.76, Highways and Minor Ports Department, dated 24.07.2019.
3. From the District Collector, Chennai Letter No. J2 / 24187 / 2019, dated: 23.10.2019
4. From the Chief Engineer, Water Resources Department, Chennai Region, Chennai Letter No. DB / T5(3) / F-008544 and 0000921 Adyar River Greenways Road / 2020, dated 27.02.2020
5. From the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai, Letter No. S7(1) / 36384 / OT5 / Adyar- Greenways/2018-2, dated 08.04.2020.

..*

ORDER:

In the letter 5th read above, the Engineer-In-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai has stated that the Chief Engineer, Water Resources Department, Chennai Region, Chennai in the letter 4th read above has furnished a technical report along with NOC recommendations for according permission for "Formation of a new link road connecting the Greenways Road (DGS Dinakaran Salai) with Durgabhai Deshmukh Road (Through the Tamil Nadu

Music & Fine Arts University and parallel to Southern side of Sathya Studios) through Adyar River back water canal bund.

2. The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai has further stated that the Chief Engineer, Highways, Metro, Guindy, Chennai in the letters 1st read above has informed that they propose for formation of a new link road connecting Greenways Road (DGS Dinakaran Salai) with Durgabhai Deshmukh road (Through Tamil Nadu Music & Fine Arts University and parallel to Southern side of Sathya Studios) which had been sanctioned vide the Government Order 2nd read above, to reduce the traffic problems at the road junction at the intersection of Greenways road & Durgabhai Deshmukh Road and heavy traffic congestion during the entire day particularly in peak hours and sought for NOC and permission for formation of a new link road of 158m average length of proposed new link road portion falling in the Adyar River back water canal bund for an average width of 55m.

3. The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai has also stated that the proposed site was inspected and ascertained that the land under reference is situated along the left bank of the Adyar river, downstream of Thiru.Vi.Ka.Bridge at LS 2007m, T.S.No.4593 / 4, Block No.102, Mylapore Division, Chennai district and based on the inspection, a technical report has been furnished by the Chief Engineer, Water Resources Department, Chennai Region, Chennai in the letter 4th read above as follows:-

- i. The Adyar River is one of the major flood carriers for the Chennai city and suburbs. The river has very vast catchment area and the river had experienced unprecedented flood events during 2015. Moreover the nearby area is flood prone and vulnerable as well. As a safety measure, the proposed site must be analysed with respect to the MFL as (+) 4.550m & Thiru.Vi.Ka bridge road top level as (+) 5.950m. The alignment and profile of the road proposed on the Adyar river bund by the Highways department are not clear during the site inspection. Hence, the Highways department have to demarcate the boundary of Adyar river bund as per old Revenue records (year 1906) viz F.M.B, A.Register & village plan in presence of the Revenue and Public Works Department / Water Resources Department authorities before the commencement of the work and then, the Highways department should get hydraulic particulars from the Executive Engineer, Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur.
- ii. At this juncture, considering the importance of the Highways Department for formation of the new link road and the same time conserving the water resources (i.e.,) conserving the Adyar river and its ecology is also absolutely necessary, the No Objection Certificate for Highways Department can be considered subject to certain conditions, since, the existing Court orders prohibit the Water Resources land transfer for any other purpose [Government

orders, Circulars as well as Hon'ble Supreme Court & High Court judgments, Tank Protection Act 2007], Based on the Government Letter Nos.13085 / 12 / 2012-1, dated 21.06.2012, 20794 / W2 / 2012-1, dated 05.12.2012 & 8833 / W2 / 2013-1, dated 02.05.2013 and after careful consideration, the technical opinion of this department was recommended by the Chief Engineer, Water Resources Department, Chennai Region to the Government for the above proposal. It is learnt that the Highways Department and NHAI have given land in other areas for forming cut & cover channel in service roads & other roads where the channel could not be formed to drain the rain water during monsoon season under long term flood mitigation works vide G.O (Ms) No.328, Revenue & Disaster Management (D.M-II) Department, dated 11.09.2018 & G.O (Ms) No.350, Revenue & Disaster Management (D.M-II), dated 27.09.2019. Hence this proposal was recommended without lease rent, which is exempted as per the Minutes of the meeting held by the Chief Secretary to Government on 10.03.2017.

4. The District Collector, Chennai, in the Letter 3rd read above, has stated that in the Joint meeting conducted by the Additional Chief Secretary to Government, Highways & Minor Port Department with the concerned department Stake Holders on 06.02.2019 for the transfer of Government lands belonging to various departments to the Highways Department, consent has been given for enter upon permission in the above lands and land transfer.

5. Based on the request of the Chief Engineer, Highways, Metro, Guindy, Chennai and recommendations of the Chief Engineer, Water Resources Department, Chennai Region, Chennai the Engineer in Chief, Water Resources Department and Chief Engineer (General), Public Works Department Chennai has recommended for Issue of "No Objection Certificate" to the Highways Department for formation of a new Link Road connecting the Greenways Road (DGS Dinakaran Salai) with Durgabhai Deshmukh Road (Through Tamil Nadu Music & Fine Arts University and parallel to Southern side of Sathya Studios) running through Adyar River back water canal bund with lease rent exemption, as a special case, to the Government, subject to certain terms and conditions.

6. After careful examination, the Government have decided to accept the recommendation of the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai. Accordingly, No Objection Certificate is granted to the Highways Department for formation of a new Link Road connecting the Greenways Road (DGS Dinakaran Salai) with Durgabhai Deshmukh Road through the Tamil Nadu Music College Road which runs through the canal bund of the Adyar River with lease rent exemption, subject to the terms and conditions annexed to this Order.

7. The Chief Engineer, Highways Department, Metro, Guindy, Chennai is directed to strictly adhere to the terms and conditions annexed to this order.

(ORDER OF THE GOVERNOR)

**K. MANIVASAN
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai-5.

The Chief Engineer, Water Resources Department, Chennai Region Chennai-5.

The Principal Secretary/Commissioner of Land Administration, Land Administration Department, Chennai-5

The District Collector, Chennai District, Chennai -1.

The Principal Accountant General(A&E), Chennai-18.

The Principal Accountant General (Audit), Chennai-18.

The Principal Accountant General (Economic and Revenue Sector Audit), Chennai-18.

The Resident Audit Officer, Office of Principal Accountant General (General and Social Sector Audit), TN Secretariat, Chennai-9.

Copy to

The Additional Chief Secretary - I to Hon'ble Chief Minister, Chennai-9.

✓ The Chief Engineer, Highways Department, Metro, Guindy, Chennai-25

The Highways and Minor Port Department, Secretariat, Chennai-9.

The Revenue and Disaster Management Department, Secretariat Chennai-9.

The Finance (PW-II) Department, Secretariat, Chennai-9.

The Public Works(I-2 /OP-II) Department, Secretariat, Chennai-9.

Stock File / Spare Copy.

// Forwarded by Order //

26.02.2021
SECTION OFFICER

KPS
26/02/2021

ANNEXURE TO G.O (Ms) No.79, Public Works (K2) Department, Dated: 26.02.2021

TERMS and CONDITIONS:

1. The Highways Department has to demarcate the boundary of the Adyar river bund as per old Revenue records (year 1906) viz F.M.B, A.Register & village plan in the presence of the Revenue and Water Resources Department authorities before commencement of Work. The Highways Department should get also hydraulic particulars from the Executive Engineer, Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur. The NOC and permission is given for formation of new link road of a 136m to 180m average length of proposed new link road portion falling in the Adyar river back water canal bund for an average width of 15m to 42m, subject to the conditions that the applicant should maintain the measurement of the Adyar river as per the old Revenue records (Year 1906).
2. The Design & Drawings of the Retaining Wall should be got approved from the Executive Engineer, Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur, before commencement of the work regarding hydraulic particulars. If pile foundation is prescribed by the applicant, the pile cap top should be at 0.60m below the specified bed level of the river. The irrigation structures of the river bund should not be disturbed.
3. The road side catchment drain should be constructed and it has to be linked with inlet with suitable arrangements by the Highways Department, so as to avoid road side drain inundation & bund erosion. Inlet levels and other irrigation structures design levels should be got approved from the Water Resources Department.
4. The applicant should not carry out any other cross masonry structures across the river without prior permission from the Public Works Department / Water Resources Department.
5. During execution / completion of the road, dumped earth/debris in the river bed should be removed fully without leaving in the water bodies area which would affect the free flow of water. During the execution of Work, if any damages detrimental to the Hydraulic Parameters are found, the Highways Department should restore the same to the original condition at their own cost.
6. If the above portion of the land is required by the Government for the benefit of some other large general public schemes / other improvement works, the applicant should not object to handover the land to Public Works Department / Water Resources Department for which the applicant is not entitled for any compensation. The applicant should not claim any privilege on the above portion of Government land at any cost. Further, the portion of land should be handed over to this department as is in condition.
7. The applicant should not claim any privilege in the above portion of the land and is not entitled for any legal procedures for owning of the land.
8. All safety measures should be taken without fail. Adequate arrangement for the safety of traffic by way of flagman, barricades, caution boards, danger lights (Day & Night) etc., as required should be provided. The applicant

- should engage proper watch and ward so as to avoid any untoward incident upto completion of work
9. The applicant should abide by the rules and regulation of the Public Works Department / Water Resources Department from time to time. The applicant should also abide by the Court of Law of both Sfate & Central Governments from time to time.
 10. The Public Works Department / Water Resources Department officials should be allowed to inspect the site at any time during execution and thereafter, if necessary. Advance intimation should be given to the Public Works Department / Water Resources Department officials concerned before commencement the of work.
 11. The Highways Department should ensure and accept for the strengthening the river bund, any repairs/reconstruction in the retaining wall, other improvement works, if any, at their own cost as directed by the Public Works Department / Water Resources Department.
 12. The applicant should not object at any time for the maintenance work / improvements work of the river to be carried out by Public Works Department / Water Resources Department. The applicant should give an undertaking in writing to the effect that the above proposal will not obstruct any maintenance / improvement / development works as per Revenue records [FMB] which are proposed to be carried out by Public Works Department / Water Resources Department in future periodically.
 13. The applicant must get the clearances from the Departments such as Chennai Rivers Restoration Trust, Coastal Regulation Zone, Environment, Pollution, Greater Chennai Corporation, Traffic etc., and other clearance, if any, required, before executing the project.
 14. In case of failure to comply with any of the above conditions, the Public Works Department / Water Resources Department reserves the rights to withdraw the permission & No Objection Certificate for formation of new link road of 158m average length of proposed new link road portion falling in the Adyar river back water canal bund for an average width of 55m and in that event, the Highways Department and its legal entity shall not be eligible for any compensation what so ever.

K.MANIVASAN
PRINCIPAL SECRETARY TO GOVERNMENT

/// TRUE COPY ///

M. Manivasan
26.2.2021
Section Officer

AKS
26/02/2021